

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

ALLAHABAD

Review Application No. 116 of 1995

In

Original Application No. 1732 of 1992

Allahabad this the 21st day of March 1996

Hon'ble Dr. R.K. Saxena, Member (Jud.)
Hon'ble Mr. S. Dayal, Member (Admn.)

Om Bahadur S/o Late Sri Chanchal Singh, R/o Near
Railway Technical School, Block No.K 431, Quarter No.2,
Jhansi, has worked as Gang Man at Bhopal (Under Path Way
Inspector(s) Bhopal) at Jhansi Division, Jhansi, U.P.

APPLICANT

By Advocate Sri R.C. Gupta.

Versus

1. Union of India through the Secretary Railway, Rail Bhawan, New Delhi.
2. Divisional Railway Manager, Central Railway, Jhansi Division, Jhansi, U.P.

RESPONDENTS.

ORDER (BY CIRCULATION)

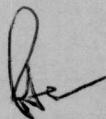
By Hon'ble Dr. R.K. Saxena, J.M.

This review application has been moved on the ground that the main O.A. no.1732/92, was not barred by limitation for the reason that the continuous representations, were made by the applicant but they were not disposed of. It is further contended that the application could not be moved earlier because the respondents had assured the applicant that the

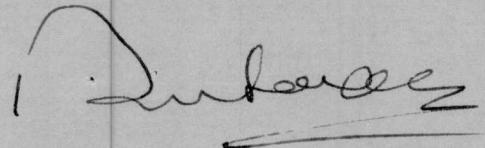
:: 2 ::

decision taken in the case of other persons similarly situated, shall be applicable in his case. Since, the O.A. was disposed of on the ground of territorial jurisdiction of the Bench and on the point of limitation, it has been urged that the said order be reviewed.

2. We have gone through the record. We have clearly mentioned in our order dated 30.8.95 that making repeated representations, would not extend the period of limitation. It was also observed that the cause of action had arisen in 1986 while the application was moved in 1992. As such, the O.A. was barred by limitation. We see no ground to review the order. The review application is, therefore, rejected.



Member (A)



Member (J)

/M.M./